



**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

ORIGINAL APPLICATION NO. 063/634/2021

DATED THIS THE 02nd DAY OF JULY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from his residence at Bangalore)

Sumanth Vishvakarma son of Sh. Mahendra Vishvakarma, age 34 working as LDC (sought to be reverted as Nursing Orderly), ESIC Model Hospital, Baddi, District Solan - 173201. (Group – C)

....Applicant

(By Advocate Sh. D.R. Sharma – through video conference)

Vs.

1. Employees State Insurance Corporation, Head Quarter Office, Panchdeep Bhawan, LIG Marg, New Delhi – 110002 through its Director General.
2. Deputy Director (Admn), ESIC, Regional office, Sai Road, Baddi, District Solan – 173201.

.....Respondents

(By Advocate Sh. K.K. Thakur – through video conference)



O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

1. At the very outset, Sh. K.K. Thakur, learned counsel for the respondents has stated that the order impugned herein has been withdrawn by the respondents and, therefore, nothing survives in the present Original Application.
2. The fact as stated by Sh. K.K. Thakur, learned counsel for the respondents, has not been disputed by Sh. D.R. Sharma, learned counsel for the applicant.
3. In view of the above, the Original Application is disposed of as having been rendered infructuous.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

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